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Title: Need to ban the use of Endosulfan in Cashew Plantation and provide relief to the persons affected by it in Karnataka.

SHRI D.V. SADANANDA GOWDA (UDUPI-CHIKMAGALUR): Madam Speaker, the matter has already been discussed during the Question Hour as Question No. 1 today with much importance. The Karnataka Government has already banned this Endosulfan as per the order of 17th February, 2011. But as per Section 27 (1) of the Insecticides Act, the State Government can ban only for 60 days and further it can ban for another 30 day. But under Section 27(2) of the Act, the blanket ban has to be put by the Central Government because in the coastal parts of Karnataka and in the coastal parts of Kerala, thousands of people are affected with abnormality and their health and everything has gone down. The Karnataka Government has taken up the matter and they are rehabilitating and providing health facilities and other things. I urge upon the Central Government to put a blanket ban. As rightly said by our hon. Minister, certain reports might have given certain views, but today the reality has to be looked into and it has to be banned in total.